

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 752 of 2019**

**IN THE MATTER OF:**

**Smt. Andal Bonumalla**

**...Appellant**

**Versus**

**Tomato Trading LLP & Ors.**

**...Respondents**

**Present:-**

**For Appellant: Mr. Vivekananda, Advocate.**

**For Respondent: Mr. Ankur Khandelwal, Advocate for R-2 (RP).**

**O R D E R**

**(Virtual Mode)**

**14.07.2020** Nobody appeared on behalf of the Respondent No.1. Learned counsel for the Appellant submits that he may be permitted to again send notice through e-mail to the Respondent No. 1. He is allowed to do so.

Hence, the matter is adjourned.

Let the matter be fixed on **24<sup>th</sup> July, 2020**.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Balvinder Singh]  
Member (Technical)**

**[V.P. Singh]  
Member (Technical)**